HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY ,THE TWENTY EIGHTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SRI JUSTICE N.V.SHRAVAN KUMAR

WRIT PETITION NO: 5150 OF 2023
IN
C.S. No.7 OF 1958

Between:

1. D.V.S.R. Ranga Varma S/o. D.A.N. Raju, aged about 52 Years,R/o. Flat No.406, Nagarjuna Homes, Vijaya Durga Block -A, Hydernagar, Kukatpally, Hyderabad).
2. D. Suryanarayana Raju, S/o. D.A.N. Raju, aged about 50 Years,
3. K. Naga Veera Venkata Konda Raju, S/o. Rama Raju, aged about 48 Years,
4. Patan Mehaboob, S/o. Patan Vazeer, aged about 40 Years,

(All R/o. Flat No.406, Nagarjuna Homes, Vijaya Durga Block -A, Hydernagar, Kukatpally, Hyderabad).

...PETITIONERS

AND

1. The Tahsildar , Kukatpally Mandal, Kukatpally, Medchal -Malkajgiri District.
2. The Revenue Divisional Officer, (competent Authority under the Telangana Agricultural Lands (Conversion into non-Agricuvl5tural Purposes) Act, 2006), Medchal -Malkajgiri District.
3. The District Collector, Medchal - Malkajgiri District at Keesara.
4. The State of Telangana, rep. by Principal Secretary, Revenue Department, Secretariat, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate writ declaring that the inaction on the part of the respondents in granting conversion of the agricultural land admeasuring Ac.5-00 in Sy.No.57/2 of Shamshiguda village, Kukatpally Mandal, Medchal -Malkajgiri District for user as non-agricultural land after payment of the conversion fees pursuant to the representation/application of the petitioners dated 27/12/2022 is arbitrary and illegal and direct the 2nd

respondent to forthwith pass orders on the said representation of the petitioners granting conversion of the agricultural land mentioned above for user for non-agricultural purpose on payment of the conversion fees/charges so as to enable the petitioners to develop the land and make constructions thereon

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider and pass appropriate orders on the representation/application of the petitioners dated 27/12/2022 as regards grant of conversion of the land admeasuring Ac 5-00 in Sy No.57/2 of Shamshiguda village, Kukatpally Mandal, Medchal -Malkajgiri District for user as non-agricultural land, pending disposal of the writ petition

Counsel for the Petitioner: SRI VEDULA VENKATA RAMANA FOR M/S. BHARADWAJ ASSOCIATES

Counsel for the Respondents: SRI MD. IMRAN KHAN, ADDITIONAL ADVOCATE GENERAL

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SRI JUSTICE N.V.SHRAVAN KUMAR

WRIT PETITION No.5150 of 2023
In
C.S.No.7 of 1958

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Vedula Venkata Ramana, learned Senior Counsel appearing for M/s.Bharadwaj Associates, learned counsel appearing for the petitioners, seeks to withdraw this petition unconditionally.

2. Sri Md.Imran Khan, learned Additional Advocate General appearing for the respondents, has no objection.

3. Accordingly, this Writ Petition is **dismissed as withdrawn**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-S. MALLIKARJUNA RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to M/S. BHARADWAJ ASSOCIATES, Advocate [OPUC]
2. Two CCs to ADDITIONAL ADVOCATE GENERAL ,High Court for the State of Telangana at Hyderabad [OUT]
3. Two CD Copies

B M
BS

HIGH COURT

DATED:28/02/2025



ORDER

WP.No.5150 of 2023 IN C.S. No. 7 OF 1958

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

PA
(6) 17/3/25